



2026:AHC:15942

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19516 of 2025

Varun Tripathi

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Roopesh Kumar Nigam, Sanket Kumar
Counsel for Respondent(s)	:	A.S.G.I., Smt. Chandra Kala Chaturvedi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Roopesh Kumar Nigam, learned counsel for the writ petitioner and Ms. Chandra Kala Chaturvedi, learned counsel for the respondents.

2. The prayer in the present writ petition is for according compassionate appointment under the Dying in Harness Rules, from the respondents, who happened to be Chief Post Master General, Post Master General and Superintendent of Post Officers. A preliminary objection raised by the counsel for the respondent that the writ may not be maintainable as the writ petitioner has an alternative efficacious remedy for preferring Original Application before the Tribunal. Reliance has been placed upon a decision of the Hon'ble Apex Court in *L. Chandra Kumar vs. Union of India and others*, AIR 1997 SUPREME COURT 1125.

3. Learned counsel for the writ petitioner **could not dispute the said fact.**

4. The writ petition stands **disposed of** leaving it open for the writ petitioner to prefer an Original Application under Section 19(V) before the Tribunal having the territorial jurisdiction over the matter.

January 22, 2026

N.S.Rathour

(Vikas Budhwar,J.)